

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 62/92

~~XXXXXX XXXXXXXX XXXXXXXX~~

DATE OF DECISION 4.1.1993

Shri P.P.Raghavan Petitioner

Shri G.D.Samant Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri J.G.Sawant Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K.Dhaon, Vice Chairman

The Hon'ble Shri M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

S.K.Dhaon
(S.K.Dhaon)
Vice Chairman

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

DA.NO. 62/92

Shri P.P.Raghavan

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon
Hon'ble Member (A) Shri M.Y.Priolkar

Appearance

Shri G.D.Samant
Advocate
for the Applicant

Shri J.G.Sawant
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 4.1.1993

(PER: S.K.Dhaon, Vice Chairman)

On 23.11.1993 the hearing of this case was adjourned on account of the fact that Shri Sawant, learned counsel for the respondents, had stated that a Pensioners' Adalat was scheduled to be held in the month of December, 1992. It is stated at the Bar by Shri Sawant that such an Adalat was held in December. However, neither side is in a position to make a statement as to whether the applicant's case was considered by the said Adalat. We presume that this must have been done. We, therefore, dismiss this application as infructuous. However, we reserve the right of the applicant to get this application revived if either no Adalat was held and if held the applicant's case was not considered.

2. With these directions this application is disposed of finally but without any order as to costs.


(M.Y.PRIOLKAR)
MEMBER (A)


(S.K.DHAON)
VICE CHAIRMAN